

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.262/TL/2023

Subject : Application for transmission licence in respect of Karcham Wangtoo Jhakri portion of Baspa Jhakri D/C transmission line.

Petitioner : JSW Hydro Energy Limited (JSWHEL)

Date of Hearing : 13.12.2023

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Shri Aman Anand, Advocate, JSWHEL
Shri Aman Dixit, Advocate, JSWHEL
Ms. Natasha Debroy, Advocate, JSWHEL
Shri Anurag, JSWHEL
Shri Ranjeet Singh Rajput, CTUIL
Shri Yatin Sharma, CTUIL
Ms. Kavya Bhardwaj, CTUIL

Record of Proceedings

Learned counsel for the Petitioner submitted that it has filed the present Petition for the grant of a transmission licence in respect of the Karcham Wangtoo Jhakri portion of Baspa - Jhakri D/C transmission line. Learned counsel further referred to the line diagram of transmission line from Baspa/Karcham Wangtoo Hydro Electric Plants (HEPs) to Abdullapur and submitted that since Baspa II HEP has been supplying power to the HPSEB, the associated transmission lines of Baspa II HEP has been considered as part of the capital cost of the generating station and generation tariff of said HEP is being determined by the Himachal Pradesh Electricity Regulatory Commission (HPERC). However, prior to the commissioning of the Karcham Wangtoo HEP, a LILO was made on this associated transmission line (400 kV Baspa – Jhakri D/C line) of Baspa II HEP for evacuation of power from Karcham Wangtoo HEP since the Karcham Wangtoo Abdullapur 400 kV D/c transmission line was not ready. As a result, beyond this LILO at Wangtoo, up to Jhakri sub-station, an inter-State power is being transmitted on the portion (~35 km) of the Baspa-Jhakri D/c line (54.78 km). Learned counsel referred to HPERC's order dated 16.5.2023 in Case No. 2/2023 and submitted that in the said order, HPERC has also directed the Petitioner to file a requisite petition before the Appropriate Commission (i.e. CERC) for determination of capital cost and tariff in respect of Karcham Wangtoo-Jhakri portion of Baspa Jhakri transmission line. Accordingly, the Petitioner has filed the present Petition for the grant of a transmission licence for the said portion as a precursor to the filing of the transmission tariff Petition.

2. In response to the specific query of the Commission with regard to the impleadment of any Respondents, including CTUIL, learned counsel submitted that presently the Petitioner had not made any party as Respondents. However, the Petitioner may be permitted to implead CTUIL and the beneficiaries of Karcham Wangtoo and Baspa II HEPs as Respondents in the present matter.

3. In response to a specific query to the representative of CTUIL as present during the course of the hearing regarding the flowing of inter-State power on the Karcham Wangtoo-Jhakri portion, the representative of CTUIL submitted that CTUIL is yet to examine the Petition and be granted some time to examine the same.

4. Considering the submissions made by the learned counsel for the Petitioner and the representative of CTUIL, the Commission ordered as under:

(a) The Petitioner to implead CTUIL, HPSEBL and the beneficiaries of the Northern Region as Respondents and to file a revised memo of parties within two weeks.

(b) The Petitioner to clarify the aspects of planning and execution of the LILO of Nathpa Jhakri-Baspa 400 kV D/C line at Karcham Wangtoo. Whether the LILO was a temporary arrangement or a permanent arrangement?

5. The Petition will be listed for the hearing on **21.2.2024**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**